

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106
C.P.(IB)/151(AHM)2022
With
ITEM No.107 – IA/301(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd (Formerly Known as**Applicant**
Dewan Housing Finance Corporation Ltd)
V/s**Respondent**
Neel Thakkar

Order delivered on: 29/08/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jay Kansara, Adv. i/b Wadia Gandhi & Co.
For the Respondent : Mr. Dhruvin Dossani, Adv.

ORDER

This is an application filed under Section 95 of the IBC, 2016 against the personal guarantor. Since the Constitutional Validity of Section 95 as regards initiation of insolvency resolution process against the personal guarantor is under challenge before the Hon'ble Supreme Court, the hearing of the matter is deferred to 20.12.2023.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)